# (Interruptions)

MR. SPEAKER: What else can I do? Let me get the information and then I will talk.

# (Interruptions)

SHRI BASUDEB ACHARIA: Sir, the Minister should make a statement because higher education in Delhi has come to a stand-still.

# [Translation]

SHRI V. TULSIRAM(Nagarkurnool): Mr. Speaker, Sir, you mood was somewhat off yesterday. So...

MR. SPEAKER: No, my mood does not go off.

SHRI V. TULSIRAM: The issue raised by me regarding the poor harijans was lost sight of when the issue pertaining to Shri Unnikrishnan came up. We want your help in this matter.

MR. SPEAKER: I am mood-proof... (Interruptions)

SHRI V. TULSIRAM: The situation yesterday took such a serious turn that even an important issue of this nature was lost sight of.

[English]

MR. SPEAKER: I am mood-froof.

[Translation]

SHRI V. TULSIRAM: Regarding those harijans who were killed ... (Interruptions).

[English]

MR. SPEAKER: No, No. Not allowed. It is a State subject.

(Interruptions)\*\*

[Translation]

MR SPEAKER: That we do many times.

# \*\* Not recorded.

# [English]

We certain times discuss on a general pattern, but not otherwise.

# (Interruptions)

SHRI BASUDEB ACHARIA: It is a Central subject.

MR. SPEAKER: No, not Central subject. Law and order is a state subject... (Interruptions)

We shall sec.

SHRI V. TULSIRAM: If you kindly direct the hon. Minister (Interruptions). You just give an assurance that you will direct the Minister...

MR. SPEAKER: I shall direct him. (Interruptions) That you will do. I shall give you full support. You come to us, we are with you. One and one make eleven.

Vyasji, join us, we need elderly persons.

#### PAPERS LAID ON THE TABLE

Notification under Section 41 of the Arms Act, 1959

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): I beg to lay on the Table a copy of Notification No. S. O. 667 (E) (Hindi and English versions) publised in Gazette of India dated the 12th September, 1985 regarding exemption to classes of persons in respect of the arms of the category or description specified in the notification when carried, possessed for their own personal use for the purpose of training or use in competitions, from the operation of the provisions of sub-section (2) of section 3 and subclause (i) of clause (a) of sub-section (1) of section 9 of the Arms Act, 1959, issued under Section Placed in of the said act. Library. see No. LT 1582/85]

#### Naval Ceremonial Conditions of service and Miscellaneous (Amendment) Regulations, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE AND DEVELOPMENT RESEARCH (SHRI ARUN SINGH): I beg to lay on the Table a copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. S.R.O. 195 in Gazette of India dated the 31st August, 1985 under section 185 of the Navy Act, 1957. [Placed in Library. see No. LT 1533/85]

> Notification under section 159 of the Customs Act, 1962, etc.

THE MINISTER OF STATE IN THE MINISTRY QF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:
  - (i) G.S.R. 873 (E) and 874(E) published in Gazette of India dated the 2nd December, 1985 together with an explanatory memorandum regarding exemption component parts of electronic modules (including semiknocked down packs and completely knocked down packs) of digital, analogue, digiana and similar combination type electronic wrist watches, when imported into India for the manufacture of electronic modules from the basic customs duty in excess of 15 per cent ad valorem and from the whole of the auxiliary and additional duties of customs leviable thereon.

- (ii) G.S.R. 875 (E) published in Gazette of India dated the 2nd December, 1985 together with an explanatory memorandum making certain amendment to Notification No.163/85-customs dated the 24th May, 1985 so as to delete Notification No. 215/83-Customs dated the 23rd July, 1983 which has since been superseded by Notification No. 345/85 Customs dated the 2nd December, 1985. Placed in Library. See No. LT 1584/85]
- (2) A copy of Notification No. G.S.-R. 880 (E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1985 together with an explanamemorandum regarding exemption to all goods falling under Item No. 68 of the First Schedule to the Central Excises and Salt Act, 1944 and manuby Messrs National factured Instruments Limited, Calcutta and supplied by them to the Ministry of Defence for official use from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules. [Placed in Library. See 1944. No. LT 1585/85]

Annual Report of the Indian Society of International Law, New Delhi for the year, 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. R. NARAYANAN): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1984-85 along with Audited Accounts. [Placed in Library. See No. LT 1586/85]

DECEMBER 11, 1985

Report of the Commission of Inquiry appointed to inquire into riots which took place on 11-10-82 within the jurisdiction of Police Station, Parliament Street, New Delhi and Memorandum of Action taken

THE MINISTER OF STATE IN THE **DEPARTMENT OF INTERNAL SECU-**RITY (SHRI ARUN NEHRU) : On behalf of Shri P.A. Sangma, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:

- (1) Report of the Commission of Inquiry appointed to inquire into certain rioting incidents which took place on 11th October, 1982 within the jurisdiction of Police Station, Parliament Street, New Delhi.
- (2) Memorandum of Action taken on the above Report. [Placed in Library. See No. LT 1587/85].

Reports and Review on the working of the Centre for Electronics Design and Technology, Srinagar for 1984-85 and Semi-Conductor Complex Ltd. for the year 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND IN THE DEPART-MENTS OF OCEAN DEVELOPMENT. ATOMIC ENERGY ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Disign and Technology, Srinagar, for the year 1984-85 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology,

Srinagar, for the year 1984-85. [Placed in Library. See No. LT 1588/85]

Papers Laid

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:
  - (i) A statement (Hindi and English versions) regarding Review by the Government on the working of the Semiconductor Complex Limited. for the year 1984-85.
  - (ii) Annual Report of the Semiconductor Complex Limited, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT 1589/ 85].

Annual Reports and Reviews of the Hindustan Aeronautics Ltd., Bangalore for 1984-85 and Goa Shipyard Ltd., Goa for 1984-85

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRO-DUCTION AND DEFENCE SUPPLIES (SHRI SUKH RAM) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (1) (i) statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1984-85.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT 1590/85]

- (2) (i) A statement regarding
  Review by the Government
  on the working of the Goa
  Shipyard Limited, Goa, for
  the year 1984-85.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT. 1591/85]

Annual Report and Review of the Institute of Public Administration, New Delhi for the year 1984-85

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): I beg to lay on the Table:

- A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1984-85 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1984-85. [Placed in Library. See No. LT. 1592/85].

#### MESSAGE FROM RAJYA SABHA

# SECRETARY-GENERAL: Sir, I

have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the International Airports Authority (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 9th December, 1985."

INTERNATIONAL AIRPORTS AUTHORITY (AMENDMENT) BILL, 1985

SECRETARY-GENERAL: I lay on the Table of the House the International Airports Authority (Amendment, Bill, 1985, as passed by Rajya Sabha.

# LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Second Report presented to the House on 6th December, 1985, have recommended that leave of absence be granted to the following Members for the period mentioned against each:

- 1. Shri Srikantha Dutta ...
  Narasimharaja Wadiyar ...
- 2. Shri Channaiah Odeyar
- 3. Shri Arvind Tulsiram Kamble
- 4. Shri Saleem I. Shervani
- 5. Smt. Indumati Bhattacharya
- 7th August to 29th August, 1985 and 18th November to 20th December, 1985
- 23rd July, 1985 to 9th August, 1985
- 7th August to 26th August, 1985

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- 18th November to 20th December, 1985
- 23rd July to 29th August, 1985 & 18th November to 6th December, 1985